

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s) (Civil) No(s). 1183/2026

T M KRISHNA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 283930/2026 - EXEMPTION FROM FILING O.T., IA No. 283926/2026 - GRANT OF INTERIM RELIEF and IA No. 284376/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : Dr. S. Muralidhar, Sr. Adv.
Mr. Prasanna S., AOR
Ms. Ninni Susan Thomas, Adv.
Ms. Megha, Adv.
Mr. K Rigved Prasad, Adv.
Ms. Apoorva Singh, Adv.
Ms. Injila Muslim Zaidi, Adv.
Mr. Maamidi Ashish Reddy, Adv.
Mr. Prasanna B, Adv.
Ms. Ishita Tulsyan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. A complete set of paper book be handed over to the learned Solicitor General of India, who may file the counter affidavit/response within two weeks.
2. Post the matter for further consideration on 12.10.2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR